

Name of the Corporate Debtor: Sort India Enviro Solutions Limited  
Date of commencement of Liquidation: 25.08.2022  
List of Stakeholders as on 09.02.2023

**List of Operational Creditors ( Government Dues)**

S No	Details of Claimant		Details of Claims Received		Details of Claims Admitted					Amount of contingent claims	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks (if any)
	Department	Government	Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of Claims	Amount Covered by lien or attachment pending disposal	Whether lien/attachment removed? (Yes/NO)	% share in total amount of claims admitted					
1	Office of the Assistant Commissioner of State Tax State Tax Officer (VAT)*	State	21-09-2022	13,66,37,566	9,91,24,874	Operational Creditor (Secured)	NA	NO	12.76	NA	NA	3,75,12,692	-	NA
2	Regional Transport Office, Surat	State	12-09-2022	1,68,448	1,67,622	Operational Creditor (Secured)	NA	NO	0.02	NA	NA	826	-	NA
3	Regional Transport Office, Vadodara	State	08-10-2022	2,00,963	83,811	Operational Creditor (Secured)	NA	NO	0.01	NA	NA	1,17,152	-	NA
4	Regional Transport Office, Ahmedabad	State	22-09-2022	90,869	88,328	Operational Creditor (Secured)	NA	NO	0.01	NA	NA	2,541	-	NA
5	Income Tax Officer TDS, Ward-2	Central	20-09-2022	72,45,370.00	72,36,530.00	Operational Creditor (Unsecured)	NA	NO	0.93	NA	NA	8,840.00	-	NA
6	GST Department	Central	16-09-2022	1,61,44,666.00	1,61,44,666.00	Operational Creditor (Unsecured)	NA	NO	2.08	NA	NA	-	-	NA
7	ESIC	Central	28-09-2022	27,17,650.00	27,17,650.00	Operational Creditor (Unsecured)	NA	NO	0.35	NA	NA	-	-	NA
8	BSE	Central	07-10-2022	13,194.00	Rejected	Operational Creditor (Unsecured)	NA	NO	0.00	NA	NA	13,194.00	-	NA
			<b>TOTAL</b>	<b>16,32,18,726.00</b>	<b>12,55,63,481.00</b>		-	-	<b>16.16</b>	-	-	<b>3,76,55,245.00</b>	-	

**Notes:**

**\*The secured operational creditor initially had not relinquished its security interest in the liquidation estate of the corporate debtor, but when the liquidator demanded to make payment to comply with sub-regulation(2), of regulation 21A of IBBI(Liquidation process)regulations,it had opted to relingu its security interest and accordingly has been made considered as part of the consultation committee.**